

**Steel Production**

**196. Shri Morarka:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the present production of steel in each of the 3 steel plants in the public sector;

(b) whether all the units in these steel plants have gone into production; and

(c) if not, the reasons for the same?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) The production of steel ingots in the three public sector steel plants for last three months was as follows:

	Decem- ber, 1961	Janu- ary, 1962	(M/T) Febru- ary, 1962
Bhilai . . .	67,250	85,300	69,000
Rourkela . . .	38,501	38,697	34,094
Durgapur . . .	42,015	52,083	45,016

(b) and (c). All the units of the Rourkela Steel Plant except 3 hot dip tinning lines and the third coke oven battery have been commissioned. Three lines of the tinning plant have been erected and commissioned. The remaining three lines were ordered subsequently and are still under erection. The third coke oven battery was not commissioned on account of the fact that the two batteries in operation could produce sufficient coke to meet the requirements of the two blast furnaces which are in operation. This battery may be lighted before the first blast furnace, which is now under repair, is re-commissioned.

All the units of the Durgapur Steel Plant except the third coke oven battery, the third blast furnace and the wheel and axles plant have gone into production. The delay for these units going into production is mainly due to the unusual monsoon rains in the area in 1958 necessitating certain changes in the time schedule, and also due to the revision of the

Wheel and Axle plant. In the Bhilai Steel Plant, all the units have been commissioned.

12 hrs.

**PAPERS LAID ON THE TABLE**

**AUDIT REPORT, RAILWAYS; APPROPRIATION ACCOUNTS, RAILWAYS, ETC.; AND NOTIFICATION UNDER THE LIFE INSURANCE CORPORATION ACT.**

**The Minister of Finance (Shri Morarji Desai):** I beg to lay on the Table—

(1) a copy each of the following papers:—

(i) Audit Report, Railways, 1962, under article 151(1) of the Constitution,

(ii) Appropriation Accounts, Railways, for 1960-61, Part I—Review,

(iii) Appropriation Accounts, Railways, for 1960-61, Part II—Detailed Appropriation Accounts,

(iv) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, 1960-61. [Placed in Library. See No. LT-3553/62].

(2) a copy of Notification No. G.S.R. 285, dated the 10th March, 1962 under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-3556/62].

**NOTIFICATIONS ISSUED UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT; AND ANNUAL REPORT OF THE NATIONAL MINERAL DEVELOPMENT CORPORATION LIMITED, AND REVIEW BY GOVERNMENT ON ITS WORKING.**

**The Minister of Mines and Oil (Shri K. D. Malaviya):** I beg to lay on the Table—

[Shri K. D. Malaviya.]

(1) a copy each of the following Rules under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) The Mineral Conservation and Development (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1531 dated the 30th December, 1961.

(ii) The Mineral Conservation and Development (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 114 dated the 27th January, 1962.

[Placed in Library. See No. LT-3557/62].

(2) a copy each of the following papers:—

(i) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956:

(ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-3545/62].

**CORRIGENDA TO THE REPORT OF THE SCHEDULED AREAS AND SCHEDULED TRIBES COMMISSION; AND STATEMENT SHOWING ACTION TAKEN ON 92ND REPORT OF ESTIMATES COMMITTEE.**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy each of the following papers:—

(i) Corrigenda to the Report of the Scheduled Areas and Scheduled Tribes Commission. [Placed in Library. See No. LT-3558/62].

(ii) Statement showing the extent of operation of ban on recruitment in the Ministry of External Affairs and the Directorate General Posts and Telegraphs

during the years 1959 and 1960, in pursuance of the recommendation contained in paragraph 28 of the Ninety-second Report of the Estimates Committee. [Placed in Library. See No. LT-3559/62].

**ANNUAL REPORT OF THE TRUSTEES OF THE INDIAN MUSEUM, CALCUTTA**

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to lay on the Table a copy of Annual Report of the Trustees of the Indian Museum, Calcutta, for the year 1960-61. [Placed in Library. See No. LT-3546/62].

**NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT; AND CENTRAL EXCISES AND SALT ACT.**

**The Deputy Minister of Finance (Shri B. R. Bhagat):** I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

(a) G.S.R. No. 237 dated the 24th February, 1962.

(b) G.S.R. No. 268 dated the 3rd March, 1962.

(c) G.S.R. No. 269 dated the 3rd March, 1962.

[Placed in Library. See No. LT-3560/62].

(ii) a copy of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944:—

(a) The Central Excise (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 232 dated the 24th February, 1962.